National Health Claims Exchange (NHCX), which will be utilized by hospitals and insurance companies. The National Single Window System (NSWS) is a digital platform designed to assist in identifying and applying for approvals based on specific business requirements (https://www.nsws.gov.in/). Many State Governments are currently offering a Single Window Clearance System, which grants clearances within a specified timeframe to attract investments. Additionally, the Central Drugs Control Organization has recently implemented a Single Window Clearance System, which is a positive development. I strongly urge the Central Government, in collaboration with State Governments, to explore the possibility of establishing a uniform Single Window Clearance System for doctors looking to start hospitals. Thank you very much.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Ajeet Madhavrao Gopchade: Dr. Sasmit Patra (Odisha), Dr. Bhim Singh (Bihar), Shri Amar Pal Maurya (Uttar Pradesh) and Dr. Anil Sukhdeorao Bonde (Maharashtra).

Demand to increase the number of general class coaches in trains

श्री भीम सिंह (बिहार): महोदय, अपने देश के दैनिक जीवन में रेलवे एक महत्वपूर्ण भूमिका निभाती है। हर दिन लाखों लोग रेलों का सहारा लेकर अपने गन्तव्य तक पहुंचते हैं। रेलवे ने सभी ट्रेनों में फर्स्ट एसी क्लास, AC-2 Tier, AC-3 Tier कोचों की संख्या बढ़ाई है, लेकिन साधारण श्रेणी के डिब्बों में बढ़ोतरी लगभग नगण्य है। ऐसे में इन कोचों में यात्रा करना बेहद कष्टकारी हो जाता है। विशेषकर बिहार, उत्तर प्रदेश और झारखंड के प्रवासी मजदूरों को इससे बहुत दिक्कतें होती हैं। ये मजदूर खासकर पर्व, त्यौहारों के अवसर पर डिब्बों में ठुंसकर यात्रा करने को बाध्य हो जाते हैं। अतः इस संदर्भ में मैं सरकार का ध्यानाकर्षण करते हुए रेलों में साधारण श्रेणी के डिब्बों की संख्या बढ़ाने हेतु मांग करता हूं, तािक समाज का गरीब नागरिक भी सुगम रेल यात्रा का बेहतर लाभ उठा सके।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Bhim Singh: Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Amar Pal Maurya (Uttar Pradesh), Dr. Sasmit Patra (Odisha) and Dr. John Brittas (Kerala).

Withdrawal of 18 percent GST on Kendu leaf for the welfare of tribal communities in Odisha

DR. SASMIT PATRA (Odisha): Mr. Deputy Chairman, Sir, Kendu leaf is financial

backbone of about 10 lakhs Kendu leaf Pluckers, binders and seasonal workers of Odisha, mostly tribal mothers and sisters. The tribal people collect the leaves as part of their right defined under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. They have the right to procure and sell these products. Imposition of GST (18 per cent) on Kendu leaves is adversely affecting the Kendu leaves trade. This, in turn, affects the livelihoods of Kendu leaves Pluckers, binders and seasonal workers and implementation of social security and welfare measures for them. In the interest of the livelihoods of the Kendu leaves dependent community, it is urged upon Government of India to withdraw the imposition of GST on Kendu leaves for the greater interest of the tribals in Odisha. Former Chief Minister of Odisha wrote to Government of India on 25th November, 2022 requesting for withdrawal of GST on Kendu leaves. In the 48th GST Council meeting held on 17th December, 2022 Odisha's then Finance Minister had also raised the demand for exemption of Goods and Services Tax (GST) on Kendu leaf. The Biju Janata Dal has been relentlessly seeking the withdrawal of GST from Kendu leaf. The withdrawal of GST on Kendu leaf will strengthen and empower about 10 lakh tribal mothers and sisters. Complete withdrawal of the imposition of GST on Kendu (Tendu) leaf is important. I urge the Government of India to take up the matter proactively.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sasmit Patra: Shri A. A. Rahim (Kerala), Dr. V. Sivadasan (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), and Dr. Fauzia Khan (Maharashtra).

Concern over recent hike in Mobile tariff plans

SHRI A. A. RAHIM (Kerala): Sir, the recent hike in mobile tariff plans by various service providers has caused significant financial strain on citizens, particularly those from economically weaker sections. Mobile service providers have recently revised their tariff plans, leading to an increase of 15 to 25 per cent in mobile phone bills. In the current era, mobile communication is not a luxury but a necessity. It is a critical tool for education, employment, healthcare, and overall social connectivity. The steep increase in tariffs has placed an undue burden on households already grappling with the economic pressure of the pandemic and inflation. Many students, workers and small business owners rely heavily on affordable mobile services for their daily operations. The increased tariffs have disrupted their activities, affecting productivity